

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
MISC APPLICATION NO. 129/2024  
IN  
ORIGINAL APPLICATION NO. 439/2023

IN THE MATTER OF:

Birender Sangwan

... Applicant

Versus

Public Works Department & Ors.

... Respondents

**INDEX**

<b><u>Sl. No.</u></b>	<b><u>Particulars</u></b>	<b><u>Pg. No.</u></b>
1.	Reply on behalf of Respondent No. 1 to the show cause notice regarding non-compliance of payment	1-3
2.	<b>Annexure R-1:</b> Copy of the payment receipt of Rs. 1 Lakh to this Hon'ble Tribunal	4-5

FILED BY:

NEW DELHI  
DATED: 14.07.2025

  
JYOTI MENDIRATTA  
Advocate for the Govt. of NCT of Delhi  
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 1  
TO THE SHOW CAUSE NOTICE REGARDING NON-COMPLIANCE  
OF PAYMENT

MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed in response to the Show Cause Notice issued to the answering Respondent vide Order dated 07.04.2025 regarding non-compliance with the direction of this Hon'ble Tribunal to deposit a sum of ₹1,00,000.
2. That the answering Respondent most respectfully submits that the delay in payment was not deliberate or wilful but arose due to an internal misunderstanding concerning the authority responsible for the remittance, whether it was to be paid by the Forensic Science Laboratory (FSL) or the executing contractor.
3. That the answering Respondent is a PWD Engineer and was primarily discharging supervisory functions in the project in question. It was under a bona fide impression that either the concerned department Forensic Science Laboratory or the executing agency M/s. Tewatia Construction Pvt. Ltd. would initiate and execute the payment as per

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the direction of the Hon'ble Tribunal, which inadvertently resulted in the delay in ensuring compliance.

4. That upon realization of the oversight, and with a view to ensuring immediate and complete compliance with the directions of the Hon'ble Tribunal, the amount of ₹1,00,000 has now been duly deposited. A copy of the payment receipt is annexed hereto and marked as **Annexure R-1** for the kind perusal of the Hon'ble Tribunal.
5. That the answering Respondent sincerely regrets the delay and tenders an unconditional apology for any inconvenience or lapse caused. It is submitted that necessary steps have been taken to ensure that such lapses do not recur in future and that greater diligence shall be exercised to comply with the orders and directions of the Hon'ble Tribunal in a timely manner.

**PRAYER:**

In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

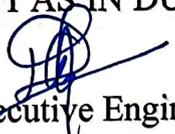
- a) Take the present explanation on record;
- b) Accept the compliance as submitted herein; and
- c) Treat the matter with leniency, in the interest of justice.

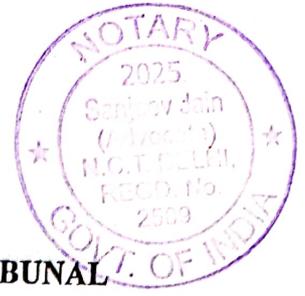
**AND FOR THIS ACT OF KINDNESS, THE RESPONDENT AS IN DUTY BOUND SHALL EVER PRAY.**

Date: 15.07.2025

NEW DELHI  
DATED: 15.07.2025

Through

  
Executive Engineer  
Health Project Division (North)  
Public Works Department  
Govt. of NCT of Delhi  
  
JYOTI MENDIRATTA  
Advocate for the Govt. of NCT of Delhi  
Ph: 9811136141  
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**IN THE MATTER OF:**

Birender Sangwan

...Applicant

Vs

Public Works Department, Delhi & Ors

...Respondents

**AFFIDAVIT**

I, Dharmendra Kumar Shukla S/o Bindhyanchal Shukla age 57 years, office at Health Project Division (North), PWD, Dr. Baba Saheb Ambedkar Hospital Complex, Sector-6, Rohini, Delhi- 110085, do hereby solemnly affirm and declare as under:-

1. That I am the Executive Engineer, Health Project Division (North), PWD Public Works Department, Govt. of NCT of Delhi and in that capacity, I am well aware with the facts of the present matter and therefore competent to swear the present affidavit.
2. That I have gone through the contents of the accompanying reply and have understood the same. The application has been drafted on my instructions by my counsel and I state that the contents of the application are true and correct to my knowledge and no part of it is false.



**DEPONENT**

**VERIFICATION**

Verified at New Delhi on this 15<sup>th</sup> day of July, 2025 and that the contents of the above affidavit are true to the best of my knowledge and belief and nothing false has been stated therein.

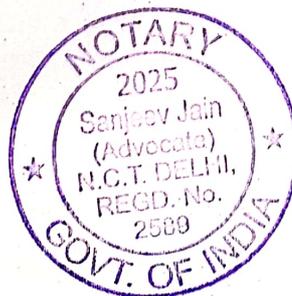


**DEPONENT**

**ATTESTED**

**Notary Public Delhi**

**15 JUL 2025**



**Jyoti Mendiratta**  
**Advocate-on-Record,**  
**Supreme Court**  
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**+91-11-49846939**

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[jmalawoffices@gmail.com](mailto:jmalawoffices@gmail.com)

Dated: 12.05.2025

To,  
The Registrar General,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi- 110001

**Subject:** Submission of draft towards EC payable in terms of Order Dated 07.04.2025 in Birender Sangwan Vs. Public Works Department; Misc. Application No. 129/2024 in OA No. 439/2023.

Sir/ Ma'am,

I am enclosing herewith demand draft of ₹ 1,00,000/- (Rupees One Lakh only) towards the EC payable in terms of Order Dated 07.04.2025 passed by the Hon'ble Tribunal in the aforementioned matter.

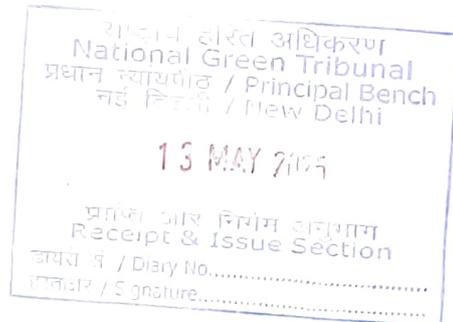
The details of the demand draft are as follows:

- Draft Number: 255504
- Date of Issue: 08.05.2025
- Issuing Bank: Indian Bank

Yours faithfully,



Jyoti Mendiratta  
Advocate for Respondent No. 1



**Jyoti Mendiratta**  
Advocate-on-Record,  
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H-34, Jangpura Extension,  
(Lower Ground Floor)  
New Delhi - 110 014  
jyoti.legal@gmail.com  
jmalawoffices@gmail.com

Dated: 08.05.2025

To,  
The Registrar General,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi- 110001

**Subject:** Submission of Draft Towards Cost Imposed by the Tribunal Vide Order Dated 07.04.2025 in Birender Sangwan VS Public Works Department; Misc. Application No. 129/2024 in OA No. 439/2023.

Sir/ Ma'am,

I am enclosing herewith demand draft of ₹ 10,000/- (Rupees Ten Thousand only) towards the cost imposed by the Hon'ble Tribunal vide its Order dated 07.04.2025, on, amongst others, Respondent Nos. 1 in the aforementioned matter.

The details of the demand draft are as follows:

- Draft Number: 044130
- Date of Issue: 07.05.2025
- Issuing Bank: State Bank of India

Yours faithfully,

  
Jyoti Mendiratta  
Advocate for Respondent No. 1

